

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 245/2007
This, the 8th day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)
Hon'ble Mr. J.P. Shukla, Member (A)

1. Manoj Kumar Gupta, aged about 42 years, Son of Sri Jagat Narain Gupta, Resident of F-25, Income Tax Colony, Wazir Hasan Road, Lucknow.
2. Ms. Laxmi Shukla, aged about 41 years, D/o Sri R.S. Shukla, Resident of F/5, Income Tax Colony, Wazir Hasan Road, Lucknow.
3. Mrs. Renu Mittra, aged about 44 years, D/o Late Sri O.M.L. Saxena, Resident of C/o Dr. K.K. Mittra, 9/9, Lajpat Nagar, Chowk, Lucknow.
4. Devendra Sisngh, aged about 41 years, Son of Late Sri Jaswant Singh, Resident of 54/8, Old Labour Colony, Asshbagh, Lucknow.
5. Rajendra Kumar Shukla, aged about 43 years, S/o Sri D.L. Shukla, Resident of H.No. 100, 3rd Lane, Navayia, Ganeshganj, Lucknow.

Applicants.

By Advocate: Sri Raj Singh

Versus

1. Union of India, through the Secretary, Ministry of Finance, Govt. of India, North Block, New Delhi.
2. Chairman, Central Board of Direct Taxes, New Delhi.
3. The Chief Commissioner of Income Tax, 5, Ashok Marg, Lucknow.

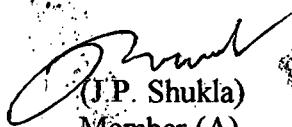
Respondents.

By Advocate: Shri S.P. Singh for J.S. Walia

Order (Oral)

By Hon'ble Mr. Shankar Raju, Member (J)

In the light of the compliance made by the respondents, redressing the grievance of the applicant, consequences in law would ensue, which shall be paid within one month from the date of receipt of this order, O.A. is rendered in-fructuous and is accordingly disposed of. No costs.


(J.P. Shukla)
Member (A)

HLS/


(Shankar Raju)
Member (J)